

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH**

ALLAHABAD

This is the **28TH** day of **August, 2018**.

ORIGINAL APPLICATION NO. 330/846/2018

HON'BLE MR GOKUL CHANDRA PATI, MEMBER (A).
HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).

Vibha Verma
Aged about 38 years,
W/o Amit Kumar Bajpai,
Presently working as Inspector
Central Goods & Service Tax Division – I,
Kanpur.
R/o 351/5 Shastri Nagar,
Kanpur – 208 005.

.....Applicants.

VERSUS

1. Union of India through the Secretary, Ministry of Finance, North Block, New Delhi.
2. The Principal Chief Commissioner Central goods & Service Tax and CX, Lucknow Zone, 7-A, Ashok Marg, Lucknow.
3. Additional Commissioner (CCO) CGST & CX, Lucknow Zone.
4. Deputy Commissioner (CCO) CGST & CX Lucknow one.
5. The Commissioner Central Goods & Service Tax & "CX" Commissionerate, Kanpur.

.....Respondents

Advocates for the Applicant : Shri R. K. Dixit

Advocate for the Respondents : Shri Vudit Khanna on behalf of
Shri L. P. Tiwari

O R D E R

(Delivered by Hon'ble Mr. Gokul Chandra Pati, Member-A)

Heard Shri R. K. Dixit, learned counsel for the applicant. There is general adjournment of Shri L. P. Tiwari. However, Shri Vudit Khanna appears on behalf of Shri L. P. Tiwari, learned counsel for the respondents to represent the respondents.

2. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 10.07.2018 (Annexure A-7) of the supplicant within stipulated period of time. In this representation, the applicant has requested for reconsideration of her transfer to Lucknow vide order dated 12.06.2018 (Annexure A-1) on the ground of place of posting for the spouses as her husband has been recently transferred to Kanpur. It is submitted by learned counsel for the applicant that as per the existing policy of the Government, vide the letter dated 30.09.2009 of the DOPT, she and her husband should be posted at the same place if the posts are available.

3. Shri Vudit Khanna requested to adjourn the case as Shri L. P. Tiwari is at Nainital to attend the Circuit Bench.

4. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the O.A. is disposed of with a direction to respondent No. 2/competent authority to decide the representation dated 10.07.2018 (Annexure A-7) of the applicant by passing a speaking order within a period of one month from the date of receipt of certified copy of this order, taking into account the DOPT letter dated 30.09.2009 regarding posting of the spouses at the same station. The applicant is directed to submit a copy of this order along with DOPT letter dated 30.09.2009 as copy of her representation dated 10.07.2018 to the respondent No. 2/competent authority within a week.

5. Till disposal of the representation dated 10.07.2018 of the applicant, status quo as on today shall be maintained in respect of the applicant vis-à-vis the impugned transfer order.

6. With these directions, the O.A. stands disposed of at the admission stage itself. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER-J

(GOKUL CHANDRA PATI)
MEMBER-A

/Shashi/